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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 09.03.1999

OA 79/99

Rajendra Kumar s/o Shri Boduram, legal heir of Late Shri Mansingh s/o Shri Kurdaram r/o near Kamela, Khetri, Distt. Jhunjhunu.

... Applicant

Versus

1. Union of India through Secretary, Ministry of Mines, Department of Geological Survey of India, New Delhi.
2. Dy. Director, Geological Survey of India, Govt. of India, Western Region, Jaipur.

... Respondents

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

For the Applicant ... Mr. Sunil Kumar Singodia

For the Respondents ...

O R D E R

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

Applicant, Rajendra Kumar, has filed this application under Section 19 of the Administrative Tribunals Act, 1985, mainly praying for a direction to the respondents to appoint him as a Lower Division Clerk on compassionate grounds.

2. Heard the learned counsel for the applicant.

3. Applicant's case is that he is the legal heir of Late Shri Mansingh s/o Shri Kurda Ram, a Class-IV employee under the respondents, who had expired on 6.8.1998 while in service. The applicant has passed Secondary examination. It is stated by the applicant that he was living with late Shri Mansingh and his wife and he had served him as a son and he claims to be a dependant of the deceased government servant, as Late Shri Mansingh had no issue. The learned counsel for the applicant, instead of pressing this application on merits, wants that the representation made by the applicant to the concerned authority vide Annexure A-3 dated 16.11.98 be decided on merits.

4. In the circumstances, the present application is disposed of, at the stage of admission, with a direction to respondent No.2 to decide the applicant's representation dated 16.11.1998, at Annexure A-3, through a speaking order on merits within a period of two months from the date of Chikhi receipt of a copy of this order. Let a copy of the OA and the annexures

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thereto be sent to respondent NO.2 alongwith a copy of ths order. The applicant may file a fresh OA, if he is aggrieved by any decision taken on his representation.

G.Krishna
(GOPAL KRISHNA)
VICE CHAIRMAN

VK